

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED 30.5.1980

NOTIFICATION
INCOME TAX

No. 3423(F.No.261/7/80-ITJ): In exercise of the powers conferred by sub-section(1) of Section 121-A of the Income-tax, 1961(43 of 1961) and in partial modification of the notification issued earlier, the Central Board of Direct Taxes hereby directs that the Commissioner of Income-tax(Appeals) of the charges specified in Col.No.(1) of the Schedule below, shall perform their functions in respect of such persons assessed to Income-tax or Sur-tax or Interest-tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in column(2) thereof as are aggrieved by any of the orders mentioned in clauses (a) to (h) of sub-section(2) of Section (2) of Section 246 of the Income-tax Act, 1961 in sub-section(1) of Section II of Companies(Profits) Sur-tax Act, 1964 (7 of 1964) and in sub-section (1) of Section 15 of the Interest Tax Act, 1974(45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (1) of sub-section(2) of Section 246 of the Income-tax Act, 1961.

SCHEDULE

Charges with Headquarters	Income-tax Wards/Circles I.A.C. Assessment Ranges
1	2
Commissioner of Income-tax(Appeals)II New Delhi.	1. Companies Circles-I,IV,XVII, New Delhi 2. I.A.C.Assessment Range-II-A, II-G, and II-H, New Delhi.
Commissioner of Income-tax(Appeals)III New Delhi.	1. All Wards/Circles within the jurisdiction of I.A.C. of Income-tax, Range-II-B, II-C, II-D, II-E,II-F,New Delhi. 2. Estate Duty Circles. Income tax-cum Estate Duty circles.
Commissioner of Income-tax(Appeals)VII, New Delhi.	1. All Wards/Circles within the jurisdiction of IACs of Income-tax, Range V-A, V-B,V-C,V-D & V-E,New Delhi. 2. I.A.C. Assessment Range-V-F,New Delhi 3. All Survey Wards/Circles in I.A.C. Survey Range, New Delhi.

Whereas an Income-tax Circles, Wards or Districts or part thereof stands transferred by this notification from one Charge to another Charge, appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before the Commissioner of Income-tax of the Charge from whom the Income-tax

Circle Ward or District or part thereof is transferred shall, from the date of this notification taken effect, be transferred to and dealt with by the Commissioner of Income-tax of the Charge to whom the said Circle, Ward or District or part thereof is transferred.


This notification shall take effect from 16.6.1980.

Sd/-

(Harjit Singh)
(Under Secretary
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Delhi-I, New Delhi
2. The Manager, Govt. of India Press, Mayapuri, New Delhi.
3. I.T.C.C.


(Harjit Singh)
Under Secretary
Central Board of Direct Taxes.